

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 200
TO BE ANSWERED ON 18.07.2016**

GENDER WAGE GAP

200. SHRI RAJU SHETTY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a recent study has revealed huge gender wage gap in the country;**
- (b) if so, the details and the findings thereof; and**
- (c) the remedial measures taken/proposed to be taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): The Labour Bureau has compiled Average Daily wage Rates in respect of 12 agricultural and 13 non-agricultural occupations based on the data collected by the National Sample Survey Office from 600 sample villages spread over 20 states. The data for the year 2015 shows that the wage paid to women worker is less than men worker in above occupations.

(c): To reduce gender wage gap, Government has enacted Equal Remuneration Act, 1976 which provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The Act is enforced by the Central and State Government by conducting regular inspections to detect the violation of provisions of the Act by establishments. The office of Chief Labour Commissioner (Central) in the Central Sphere and State Govt. in State Sphere are the appropriate authorities to conduct inspections to ensure implementation of the provisions of the Act. Officers of the appropriate Government notified as Inspectors make inspections and prosecute those found violating provisions of the Act.
